

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2666  
ANSWERED ON:11.03.2011  
EXCISE DUTY ON TOBACCO PRODUCTS  
Angadi Shri Suresh Chanabasappa;Jeyadural Shri S. R.

**Will the Minister of FINANCE be pleased to state:**

- (a) the rates applicable and total amount of excise and customs duty collected by the Government from different tobacco products during the last three years and the current year, year-wise and product-wise;
- (b) whether it is a fact that a number of companies manufacturing pan masala/gutkha have evaded payment of excise duty;
- (c) If so, the details thereof; and
- (d) the steps taken to collect excise duty from these companies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): The rates of central excise and customs duties applicable on tobacco products is placed as Annexure-A. The central excise duty collected on tobacco products during the last three years and the current year (upto January) is placed as Annexure-B. As regards the information pertaining to customs duty on tobacco products, the same is being collected.
- (b), (c) & (d): The information in this regard is being collected.